

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 274 of 2013

Dated : 7th July, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Reliance Infrastructure Ltd. Appellant(s)
Versus
Maharashtra Electricity Regulatory
Commission & Ors. Respondent (s)**

Counsel for the Appellant (s): Mr. Aditya Madan

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan for R.1

ORDER

Despite the fact that earlier we have given opportunity to file the Rejoinder within a particular period, the learned counsel for the Appellant has not filed the Rejoinder and now he seeks further time to file the Rejoinder. As a last chance, he is directed to file the same on or before 21.07.2014 after serving copy on the other side.

Post the matter for hearing on **21.07.2014**.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/kt